



2025:DHC:414-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 10379/2018

RANVIR SINGH

.....Petitioner

Through: Mr. Aditya Narayan Tripathy
and Dr. Kedar Nath Tripathy, Advs.

versus

UNION OF INDIA & ANR

.....Respondent

Through: Mr. Jaswinder Singh, Adv.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (ORAL)

24.01.2025

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C. HARI SHANKAR, J.

1. During the course of hearing, we pointed out to Mr. Aditya Narayan Tripathy, learned Counsel for the petitioner, that the ACR of 2006-2007, which was adverse to his client, was never challenged and that, therefore, the decision of the respondents in the review DPC held on 4 November 2010, not to promote the petitioner, could not be faulted with.

2. He acknowledges that there was a lapse on the part of his client in failing to challenge the ACR of 2006-2007. However, given the fact that 15 years have passed since then, Mr. Tripathy fairly seeks on instructions to withdraw the writ petition.



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3. The writ petition accordingly is dismissed as withdrawn.

C. HARI SHANKAR, J.

AJAY DIGPAUL, J.

JANUARY 24, 2025/aky

Click here to check corrigendum, if any